

**CBI Case No. 242/2019
CBI Vs. M. Waheed (Chinar CGHS)**

25.08.2020.

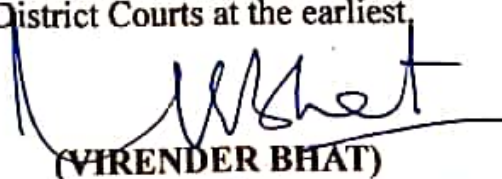
**Present:- Sh. Neetu Singh, Ld. PP for CBI.
A-1 has already expired. Proceedings against him
stand abated in view of order dt. 30.01.2019.
Sh. Amish Dabas, Ld. Counsel fo A-2.
Sh. D. B. Goswami, Ld. Counsel for A-3, A-4 & A-5.
Sh. R.P. Shukla, Ld. Counsel for A-6.
Sh. Rajiv Ranjan and Sh. Harish Dasan, Ld.
Counsels for A-7.
None for A-8.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Mr. Goswami, Advocate submits that the writ petition filed by A-8 Raman Verma is listed before the Hon'ble High Court for today itself. He requests that this court may wait for the orders to be passed by the Hon'ble High Court in the said writ petition today.

Accordingly, list for further proceedings to 28.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/25.08.2020**

CBI Case No. 207/2019

CBI Vs. Ravinder Pal Raghav Etc. (Shiv Jyoti CGHS Ltd)

25.08.2020.

Present:- Mr. Neetu Singh, Ld. PP for CBI.
Proceedings qua A1 & A2 have already been abated due to their death.
Accused No. 8 has already been discharged.
Mr. Hitendra Nahata, Ld. Counsel for accused M.M. Sharma & Jyoti.
Mr. R.S. Ahuja, Ld. Counsel for accused R.K. Srivastava.
Sh. S.K. Bhatnagar, Ld. Counsel for accused P.D. Sharma & S.S. Negi.
Sh. Tanveer Ahmed, Ld. Counsel for accused Rajiv Gupta.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

It is submitted by Mr. Nahata, Advocate that the criminal miscellaneous main petition filed on behalf of accused M.M. Sharma and Jyoti Arora before the Hon'ble High Court has been adjourned to 03.09.2020 and a report has been called from the Ld. District & Sessions Judge, Rouse Avenue District Court, New Delhi as to why the copies of the requisite documents cannot be supplied to these two accused.

Accordingly, adjourned for further proceedings to 03.09.2020.

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The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/25.08.2020

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CBI Case No. 412/2019

CBI Vs. Chanchal Ghosh Etc.

25.08.2020.

Present:- Mr. Neetu Singh, Ld. PP for CBI.
Accused No. 3 R.K. Sathpathy in person through VC.
Sh. Atul Jha, Ld. Counsel for A-1 Chanchal Ghosh & A2 M/s Unitrack Logistics Pvt. Ltd.
Sh. Amarendra Choubey, Ld. Counsel for A-4 S.C. Rout.
Sh. Akhand Pratap Singh, Ld. Counsel for A-6 Pavan Arya.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-7 P. Shivram Bhat.
None for A-5.
(Proceedings qua A-8 & A-9 remain stayed in view of the order dt. 17.02.2020 passed by the Hon'ble High Court in CrI. M.C. No. 883/2020).

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Oral submissions have been heard from the Ld. PP as well as Ld. Counsels for the accused who had joined today through video conferencing.

Neither A-5 Ajay Kumar Jena himself nor his counsel Sh. S. Chakraborty Advocate joined today's hearing despite the fact that the copies of the last order passed by this Court were sent to both of them by the Ahlmad of this Court. In view of the same, they are given one more opportunity to make oral submissions on any date before the next date of hearing after notifying the Ahlmad

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of this Court through E-mail and Whatsapp about their such intention.

List for pronouncement of order on the point of charge to 08.09.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/25.08.2020

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**CBI Case No. 214/2019
CBI Vs. Sri Chand Etc. (Chanderlok CGHS)**

25.08.2020.

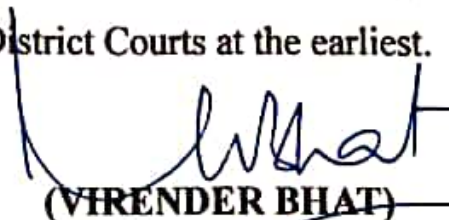
**Present:- Mr. Neetu Singh, Ld. PP for CBI.
Sh. S.K. Bhatnagar, Ld. Counsel for A-7.
None for remaining accused.
(Trial qua A-10 Ramesh Chandra has been
separated vide order dt. 09.01.2020).
A-13 has already been discharged by the Hon'ble
High Court vide order dt. 17.09.2019.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Sh. Bhatnagar, Advocate submits that due to illness, his client i.e accused P.K. Thirwani was unable to contact him and hence, the replies on behalf of the said accused to the questionnaire supplied by this court could not be prepared. Accordingly, he seeks more time for the said purpose. In view of the above noted submissions of the Ld. Counsel, the case shall now be taken up for recording the statement of A-7 P.K. Thirwani U/s 313 Cr. PC on 02.09.2020.

List on the date already fixed i.e. 28.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
RADC/NEW DELHI/25.08.2020**

FIR No. RC-DAI-2019-A-0042 dated 29.12.2019

CBI Vs. Anoop Joshi & Anr.

U/s 120B IPC r/w Sec. 7A of PC Act and

Section 7A PC Act 1988

25.08.2020.

Fresh application has been received on assignment from the Office of Ld. District & Sessions Judge, Rouse Avenue District Court, New Delhi.

Present:- Mr. Sanjay Abbot, Sh. Arshdeep Singh, Sh. Aditya Chopra, Ld. Counsels for the applicant Rajesh Dhanda alongwith applicant in person through VC. Mr. Neetu Singh, Ld. PP for CBI.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Vide order dated 17.08.2020 passed by this court, the applicant was permitted to travel to United Arab Emirates for a period of 15 days from the date of the said order.

By way of this application, the applicant has sought change of the travel dates for the reason that the applicant's wife, who also was supposed to accompany him to UAE, has been diagnosed as COVID-19 Positive on the basis of the test got done by her on 19.08.2020 and therefore, she cannot accompany him as of now. It is stated that the applicant is required to take care of his wife during her aforesaid illness and therefore, cannot undertake the travel during the period permitted by this court in the order dated 17.08.2020. It is further stated that the travel tickets purchased by the applicant have already been got cancelled by

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him. True Copies of the COVID-19 Medical Test Report of applicant's wife and the cancelled flight tickets have been annexed with the application.

Ld. Counsel for the applicant as well as the Ld. PP have been heard.

In view of the averments made in the application as well as the submissions made at the Bar on behalf of the applicant which are supported by the documents annexed alongwith the application, the instant application is allowed. The applicant is now permitted to travel to United Arab Emirates from 10.09.2020 to 23.09.2020 on the same terms and conditions as contained in the order dated 17.08.2020.

The order dated 17.08.2020 passed by this court earlier stands modified accordingly.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/25.08.2020

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